

**Constitution of Benches at Lucknow Bench of the Court with effect from 6 February, 2012**

1	Hon. Uma Nath Singh, J. Hon. Ritu Raj Awasthi, J.	Fresh Public Interest Litigation (Civil), Special Appeals, Environmental Matters, Writs relating to Land Acquisition, Writs relating to Tolls on River Bridge in U.P. and listed Misc. Writs starting from the oldest <b>upto 31-12-2008</b> for Orders, Admission and Hearing including Bunch cases.  <b><u>At 2:00 p.m.</u></b> : Starting from the oldest cases of the above category for Orders, Admission and Hearing including Bunch cases.  <b><u>Thereafter</u></b> : Final Hearing of the matters starting from oldest of this category.  Hon. Uma Nath Singh, J. <b>(On Friday at 3.15 p.m.)</b>  Expedite Applications.
1A	Hon. Ritu Raj Awasthi, J. <b>(On Friday at 3.15 p.m.)</b>	Oldest Misc. Writs for Hearing
2	Hon. Imtiyaz Murtaza, J. Hon. Devendra Kumar Upadhyaya, J.	Fresh Public Interest Litigation (Criminal), Contempt Appeals, All Criminal Appeals including Government Criminal Appeals and matters u/s 378(4) Cr.P.C., Appeals arising out from POTA, Criminal Revisions for Orders, Admission and Hearing including Bunch cases.  <b><u>At 2:00 p.m.</u></b> : Criminal Appeals for Bail/order upto the year 2005 for orders and admission.  <b><u>Thereafter</u></b> : Final Hearing of Criminal Appeals from the year 1980 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.
3	Hon. A. Mateen, J. Hon. Ajai Lamba, J.	Fresh Habeas Corpus Writs, Criminal Writs and Criminal Contempt for Orders, Admission and Hearing including Bunch Cases.  <b><u>At 2:00 p.m.</u></b> : Criminal Appeals for Bail/order of the year 2006 and 2007 for orders and admission.  <b><u>Thereafter</u></b> : Final Hearing of Criminal Appeals from the year 1979 to 1985 and Criminal Appeals in which accused persons are in custody including Capital sentence cases chronologically as per the numbers of the matters assigned.
4	Hon. Devi Prasad Singh, J. Hon. Dr. Satish Chandra, J.	Fresh Misc. Writs <b>from 01-01-2009</b> and Writs relating to Mines and Minerals, Income Tax Appeals and References, Central Excise Appeals, Writs relating to Tax Matters, Excise, Central Taxation, Writs relating to Recovery including Tax recovery matters for Orders, Admission and Hearing including Bunch cases.  <b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.  <b><u>Thereafter</u></b> : Final Hearing of the matters starting from oldest of this category.

5	Hon. Rajiv Sharma, J. Hon. S.C. Chaurasia, J.	<p>Fresh Service Writs and the Writs arising out of proceedings u/s 29 of State Financial Corporation Act, F.A.'s, F.A.F.O.'s and Family Court Appeals for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of the matters starting from oldest of this category.</p>
6	Hon. S.S. Chauhan, J.	<p>Fresh F.A.F.O.'s, Civil Revisions, Testamentary, First Appeals, Second Appeals and all civil matters cognizable by Single Judge for Orders, Admission and Hearing including Bunch Cases.</p> <p><b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>
7	Hon. Shri Narayan Shukla, J.	<p>Fresh Writs relating to consolidation, U.P.Z.A. and L.R. Act, Land Revenue Act, arising out of orders passed by Board of Revenue, Ceiling of Land for Orders, Admission and Hearing including Bunch Cases</p> <p><b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>
8	Hon. Shabihul Hasnain, J.	<p>Fresh Misc. Writs and Writs relating to Educational and Society Matters, Matters under Article 227 of the Constitution of India arising out of CPC and except arising out of CPC and Rent Control Writs for Orders, Admission and Hearing including Bunch Cases.</p> <p><b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>
9	Hon. Ashwani Kumar Singh, J.	<p>Fresh Applications u/s 482, Criminal Revisions, Criminal Writs, Habeas Corpus Writs and Matters u/s 407 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases and Criminal Appeals from the year 2005 for hearing.</p> <p><b><u>At 2:00 p.m.</u></b> : Criminal Revisions and applications u/s 482 Cr.P.C. starting from oldest and <b><u>cases related to rape, murder, kidnapping and dacoity</u></b> for Orders, Admission and Hearing including Bunch Cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>

10	Hon. D.K. Arora, J.	<p>Fresh Service Writs relating to Government Service <b>from 01-01-2010</b> for Orders, Admission and Hearing including Bunch cases.</p> <p style="text-align: center;"><b>AND</b></p> <p>Fresh Service Writs other than Government Service <b>from 01-01-2010</b>, all Fresh and Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments <b>from 01-01-2010</b> for Orders, Admission and Hearing including Bunch Cases.</p> <p><b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>
11	Hon. Anil Kumar, J.	<p>Fresh Civil Contempt and Writs relating to Tax, Excise and Central Taxation for Orders, Admission and Hearing including Bunch Cases</p> <p style="text-align: center;"><b>AND</b></p> <p>Fresh Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956 and Matters U/s 11 of Arbitration and Conciliation Act, 1996 for Orders, Admission and Hearing including Bunch Cases.</p> <p><b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>
12	Hon. V.K. Dixit, J.	<p>Fresh all Bail Applications (except u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2001 and 2002 for hearing.</p> <p><b><u>At 2:00 p.m.</u></b> : Minor Bail upto the year 2009 for orders and <b><u>criminal appeals related to punishment upto two years</u></b> for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>
13	Hon. S.V.S. Rathore, J.	<p>Listed Service Writs relating to Government Service upto <b>31-12-2009</b> for Orders, Admission and Hearing including Bunch cases.</p> <p style="text-align: center;"><b>AND</b></p> <p>Listed Service Writs other than Government Service upto <b>31-12-2009</b>, and all Listed matters under Industrial Disputes Act and all matters under Labour Law Enactments upto <b>31-12-2009</b> for Orders, Admission and Hearing including Bunch Cases.</p> <p><b><u>At 2:00 p.m.</u></b> : Cases of the above category starting from oldest for Orders, Admission and Hearing including Bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category.</p>

14	Hon. Sudhir Kumar Saxena, J.	<p>Fresh Major Bail Applications (i.e. Bail Applications u/ss 302, 304, 304-B and 396 IPC) for Orders, Admission and Hearing and Criminal Appeals for the year 2003 and 2004 for Hearing.</p> <p>AND</p> <p>Fresh Criminal Appeals including Bail and matters u/s 378 Cr.P.C. for Orders, Admission and Hearing including Bunch Cases AND Criminal Appeals upto the year 2000 for Hearing.</p> <p><b><u>At 2:00 p.m.</u></b> : Major Bail upto the year 2009 for orders.</p> <p>AND</p> <p>Criminal Appeals for Bail/orders and <b><u>criminal appeals against acquittal in complaint cases</u></b> for Orders, Admission and Hearing including bunch cases.</p> <p><b><u>Thereafter</u></b> : Final Hearing of matters starting from the oldest of this category and Criminal Appeals in which accused persons are in custody.</p>
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**BY ORDER OF HON'BLE THE CHIEF JUSTICE**  
**02-02-2012**